

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 115/91
T.A.NO.

DATE OF DECISION 09.1.1998

Smt. R.K. Amlani

Petitioner

Mr. Pawankumar N.

Advocate for the Petitioner [s]

Versus

Union of India & Ors.

Respondent

Mrs. P. Safaya

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. T.N. Bhat : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

MO

Smt. R.K.Amlani
C/18-2 Indrajit Tenament,
Thakkar Bapanagar,
Block No.139,
Ahmedabad.

: Applicant

(Advocate: Mr.Pawankumar N.

Versus

1. Union of India through
The Secretary, Ministry
of Commerce, Central Secre-
tariate, New Delhi.
2. The Chief Controller of
Imports & Exports,
Udyog Bhavan, Molana Azad Road,
New Delhi.
3. The Joint Chief Controller of
Imports & Exports, Western Zone,
New C.G.O. Building, New Marine
Lines, Churchgate, Bombay.
4. Joint Chief Controller of
Imports & Exports, 11th Floor,
Multistoried Building,
Lal Darwaja, Ahmedabad.

: Respondents.

(Advocate: Mrs.P.Safaya)

ORAL ORDER
D.A.115/91

Date: 09.1.98

Per: Hon'ble Mr.V.Radhakrishnan : Member (A)

Heard Mr.Pawankumar and Mrs.P.Safaya,
the learned counsels for the applicant and the
respondents respectively.

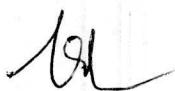
As interim order the Tribunal had allowed the
applicant to continue in the post of Licensing
Assistant. The question of seniority among the
LDCs. in the Respondent department has been finally
settled by the Hon'ble Supreme Court's judgment
in Civil Appeal No.11560/95. ~~xxxxxxxxxxxxxx~~

dated 23rd November, 1995. The question again come up for adjudication to this Tribunal on 28.2.1997 wherein the respondents have been directed to publish the revised seniority list following the principles laid down by the Hon'ble Supreme Court.

After discussion at the bar, it is agreed that the applicant shall make a representation to the respondents giving full facts of the case as to why she should not be reverted in the post of L.A. keeping in view of the judgment of the Hon'ble Supreme Court and this Tribunal within one month from today and when such a representation is received by the respondents, they shall decide the same on the basis of the above judgments by a speaking order within eight weeks from the date of representation and intimate the applicant accordingly within two weeks thereafter and until such time the status quo of the applicant already granted shall be continued.

With the above observations and directions, O.A. stands disposed of. No costs.


(T.N. Bhat)
Member (J)


(V. Radhakrishnan)
Member (A)